

- (1) G.S.R. 404 (E), dated the 12th June, 2009, publishing the Debts Recovery Tribunal-III, Chennai (Group C and D posts) (Non-Gazetted) Recruitment Rules, 2009.
- (2) G.S.R. 405 (E), dated the 12th June, 2009, publishing the Debts Recovery Tribunal-II, Ahmedabad (Group 'C' and 'D' posts) (Non-Gazetted) Recruitment Rules, 2009.
- (3) G.S.R. 406 (E), dated the 12th June, 2009, publishing the Debts Recovery Tribunal-II, Chandigarh (Group C and D posts) (Non-Gazetted) Recruitment Rules, 2009.
- (4) G.S.R. 407 (E), dated the 12th June, 2009, publishing the Debts Recovery Tribunal, Madurai (Group C and D posts) (Non-Gazetted) Recruitment Rules, 2009.

[Placed in Library. See No.L.T. 335/15/09]

V. A copy (in English and Hindi) of the following Papers:

- (a) Annual Accounts of the Securities and Exchange Board of India (SEBI), Mumbai, for the year 2007-2008 and the Audit Report thereon, under sub-section (4) of section 15 of the Securities and Exchange Board of India Act, 1992.
- (b) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No.L.T. 505/15/09]

VI. A copy (in English and Hindi) of the Statement of Market Borrowings by Central Government during the year 2008-09.

[Placed in Library. See No.L.T. 507/15/09]

Notifications of the Ministry of Finance

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): Sir, I lay on the Table:

- I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 159 of the Customs Act, 1962, together with Explanatory Memoranda on the Notifications:—
 - (1) G.S.R. 432 (E), dated the 19th June, 2009, amending Notifications G.S.R. 499 (E), dated the 22nd July, 2005 and G.S.R. 500 (E), dated the 22nd July, 2005, to substitute certain entries in the original Notifications.
 - (2) G.S.R. 433 (E), dated the 19th June, 2009, amending Notification G.S.R. 33 (E), dated the 15th January, 2008, to substitute certain entries in the original Notification.

- (3) G.S.R. 484 (E), dated the 7th July, 2009, amending Notification G.S.R. 118 (E), dated the 1st March, 2002, to substitute certain entries in the original Notification.
- (4) G.S.R. 485 (E), dated the 7th July, 2009, amending Notifications 734 (E), dated the 30th September, 1994, G.S.R. 166 (E), dated the 1st March, 2003 and G.S.R. 311 (E), dated the 12th May, 2004, to substitute certain entries in the original Notifications.
- (5) G.S.R. 486 (E), dated the 7th July, 2009, seeking to re-introduce exemption from additional duty of customs on parts, components and accessories of mobile handsets including cellular phones up to 6th July, 2010.

[Placed in Library. See No.L.T. 336/15/09]

- II. A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification G.S.R. 487 (E), dated the 7th July, 2009, seeking to provide exemption to packaged software or canned software, the additional duty leviable thereon, under sub-section (1) of Section 3 of the Customs Tariff Act, 1975.

[Placed in Library. See No.L.T. 336/15/09]

- III. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under sub-section (4) of Section 94 of the Chapter-IV of the Finance Act, 1994, together with Explanatory Memoranda on the Notifications:—

- (1) G.S.R. 488 (E), dated the 7th July, 2009, seeking to exempt the taxable service provided to the Federation of Indian Export Organizations (FIEO) and specified Export Promotion Councils, on the membership or any other fee collected by them.
- (2) G.S.R. 489 (E), dated the 7th July, 2009, seeking to supersede Notification G.S.R. 645 (E), dated 6th October, 2007, by bringing into effect a revised refund scheme so as to bring simplification and facilitation of refunds.
- (3) G.S.R. 490 (E), dated the 7th July, 2009, seeking to exempt two taxable services, namely, 'transport of goods by road and 'commission paid to foreign agents' from the levy of service tax, if the exporter is liable to pay service tax on reverse charge basis.
- (4) G.S.R. 491 (E), dated the 7th July, 2009, seeking to exempt the taxable service provided to a Scheduled bank, by any other Scheduled bank, in relation to inter-bank purchase and sale of foreign currency.
- (5) G.S.R. 492 (E), dated the 7th June, 2009, seeking to exempt the taxable service provided to inter-state or intra-state transportation of passengers, in a vehicle bearing 'contract carriage permit', with specified conditions.

- (6) G.S.R. 493 (E), dated the 7th July, 2009, amending Notification G.S.R.153 (E), dated the 1st March, 2002, to substitute certain entries in the original Notification.
- (7) G.S.R. 494 (E), dated the 7th July, 2009, publishing the Taxation of Services (Provided from outside India and Received in India) Amendment Rules, 2009.
- (8) G.S.R. 495 (E), dated the 7th July, 2009, publishing the Works Contract (Composition Scheme for Payment of Service Tax) Amendment Rules, 2009.

[Placed in Library. See No.L.T. 339/15/09]

IV. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under sub-section (2) of Section 38 of the Central Excise Act, 1944, together with Explanatory Memoranda on the Notifications:

- (1) G.S.R. 465 (E), dated the 7th July, 2009, amending Notifications G.S.R. 375 (E), and 376 (E), dated the 11th April, 1994, to substitute certain entries in the original Notification.
- (2) G.S.R. 466 (E), dated the 7th July, 2009, amending Notification G.S.R. 361 (E), dated the 13th May, 2002, to add certain entries in the original Notification.
- (3) G.S.R. 467 (E), dated the 7th July, 2009, amending Notification G.S.R. 138(E), dated the 1st March 2003, to substitute certain entries in the original Notification.
- (4) G.S.R. 468 (E), dated the 7th July, 2009, amending Notification G.S.R. 266 (E), dated the 31st March 2003, to substitute certain entries in the original Notification.
- (5) G.S.R. 469 (E), dated the 7th July, 2009, amending Notification G.S.R. 420 (E), dated the 9th July, 2004, to substitute certain entries in the original Notification.
- (6) G.S.R. 470 (E), dated the 7th July, 2009, amending Notification G.S.R. 421 (E), dated the 9th July, 2004, to substitute certain entries in the original Notification.
- (7) G.S.R. 471 (E), dated the 7th July, 2009, amending Notification G.S.R. 93 (E), dated the 1st March, 2006, to substitute certain entries in the original Notification.
- (8) G.S.R. 472 (E), dated the 7th July, 2009, amending Notification G.S.R. 94 (E), dated the 1st March, 2006, to substitute certain entries in the original Notification.

- (9) G.S.R. 473 (E), dated the 7th July, 2009, amending Notification G.S.R. 95 (E), dated the 1st March, 2006, to substitute certain entries in the original Notification.
- (10) G.S.R. 474 (E), dated the 7th July, 2009, amending Notification G.S.R. 96 (E), dated the 1st March, 2006, to substitute certain entries in the original Notification.
- (11) G.S.R. 475 (E), dated the 7th July, 2009, amending Notification G.S.R. 100 (E), dated the 1st March, 2006, to substitute certain entries in the original Notification.
- (12) G.S.R. 476 (E), dated the 7th July, 2009, amending Notification G.S.R. 125 (E), dated the 1st March, 2006, to substitute certain entries in the original Notification.
- (13) G.S.R. 477 (E), dated the 7th July, 2009, amending Notification G.S.R. 130 (E), dated the 1st March, 2008, to substitute certain entries in the original Notification.
- (14) G.S.R. 478 (E), dated the 7th July, 2009, amending Notification G.S.R. 841 (E), dated the 7th December, 2008 to substitute certain entries in the original Notification.
- (15) G.S.R. 479 (E), dated the 7th July, 2009, seeking to exempt biodiesel from additional duty of excise.
- (16) G.S.R. 480 (E), dated the 7th July, 2009, seeking to exempt packaged software or canned software from duty of excise.
- (17) G.S.R. 481 (E), dated the 7th July, 2009, publishing the CENVAT Credit (Amendment) Rules, 2009.
- (18) G.S.R. 482 (E), dated the 7th July, 2009, publishing the Central Excise (Amendment) Rules, 2009.
- (19) G.S.R. 483 (E), dated the 7th July, 2009, amending Notification G.S.R. 882 (E), dated the 24th December, 2008, to substitute certain entries in the original Notification.

[Placed in Library. See No.L.T. 337/15/09]

V. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under sub-section (7) of Section 9A of the Customs Tariff Act, 1975, together with Explanatory Memoranda on the Notifications:-

- (1) G.S.R. 434 (E), dated the 19th June, 2009, seeking to impose definitive safeguard duty on imports of Aluminium Flat Rolled Products and Aluminium Foil into India from People's Republic of China.

- (2) G.S.R. 435 (E), dated the 19th June, 2009, rescinding Notification G.S.R. 187 (E), dated the 23rd March, 2009.
- (3) G.S.R. 455 (E), dated the 30th June, 2009, seeking to impose provisional safeguard duty on imports of Phthalic Anhydride into India.
- (4) G.S.R. 456 (E), dated the 30th June, 2009, rescinding Notification G.S.R. 55 (E), dated the 29th January, 2009.

[Placed in Library. See No.L.T. 338/15/09]

MOUs between the Government of India (Ministry of Heavy Industries and Public Enterprises, Department of Heavy Industry) and various companies for the year 2009-10

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARUN YADAV): Sir, I lay on the Table a copy each (in English and Hindi) of the following papers:

- (i) Memorandum of Understanding between the Government of India (Ministry of Heavy Industries and Public Enterprises, Department of Heavy Industry) and the Hindustan Machine Tools Limited (HMT), for the year 2009-10.

[Placed in Library. See No.L.T. 317/15/09]

- (ii) Memorandum of Understanding between the Government of India (Ministry of Heavy Industries and Public Enterprises, Department of Heavy Industry) and Tyre Corporation of India Limited (TCIL), for the year 2009-10.

[Placed in Library. See No.L.T. 318/15/09]

- (iii) Memorandum of Understanding between the Government of India (Ministry of Heavy Industries and Public Enterprises, Department of Heavy Industry) and Scooters India Limited (SIL), for the year 2009-10

[Placed in Library. See No.L.T. 319/15/09]

- (iv) Memorandum of Understanding between the Government of India (Ministry of Heavy Industries and Public Enterprises, Department of Heavy Industry) and the Instrumentation Limited, for the year 2009-10.

[Placed in Library. See No.L.T. 315/15/09]

- (v) Memorandum of Understanding between the Government of India (Ministry of Heavy Industries and Public Enterprises, Department of Heavy Industry) and the Rajasthan Electronics and Instruments Limited (REIL), for the year 2009-10.

[Placed in Library. See No.L.T. 311/15/09]